

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 493/AT/2024

Subject : Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the South Olpad Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : South Olpad Transmission Limited (SOTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Petition No. 494/TL/2024

Subject : Application under Section -14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to South Olpad Transmission Limited.

Petitioner : South Olpad Transmission Limited (SOTL)

Respondents : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vikas Kumar, SOTL
Ms. Priyadarshini, Advocate, PFCCL
Shri Naveen Phougat, Advocate, PFCCL
Shri Deepak Kumar, Advocate, PFCCL
Ms. HK Madhulika Murthy, Advocate, PFCCL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions had been filed seeking the adoption of tariff discovered pursuant to the tariff based competitive bidding process with respect to *“Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase IV (7 GW): Part*

B” (‘the Project’) and for the grant of a transmission licence for establishing the Project. The representative of the Petitioner further submitted that *vide* Record of Proceedings for the hearing dated 13.1.2025; the Commission had *inter alia* asked the Petitioner and PFCCL to clarify the reasons for the 16.33% higher quoted tariff than the levelized tariff estimated as per the prevailing norms and the Petitioner has already filed its affidavit in this regard. He added that there has been a change in the name of the Petitioner Company from ‘South Olpad Transmission Limited’ to ‘POWERGRID South Olpad Transmission Limited’ and the Petitioner has also placed on record the supporting document(s) in this regard.

2. Learned counsel for Respondent, PFC Consulting Limited (PFCCL), sought time for filing its response in the matters.
3. Considering the above, the Commission permitted all the Respondents, including PFCCL, to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.
4. The matters will be listed for hearing on **6.3.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)